

Nizam-ud-Din, Shri Syed
 Nurul Hasan. Prof. S.
 Panda, Shri Brahmananda
 Parashar, Shri V. R.
 Patil, Shri Deorao
 Patil, Shri Gulabiao
 Patil, Shri Veerendra
 Poddar, Shri R. K.
 Pradhan, Shrimati Saraswati
 Prasad, Shri K. L. N.
 Punnaiah, Shri Kota
 Puri, Shri D. D.
 Rachaiah, Shri B.
 Raha, Shri Sanat Kumar
 Raju, Shri V. B.
 Ranganathan, Shri S.
 Rao, Shrimati Rathnabai Sreenivasa
 Rao, Shri V. C. Kesava
 Reddi, Shri K. Brahmananda
 Reddy, Shri Gaddam Narayana
 Reddy, Shri Janardhana
 Reddy, Shri K. V. Raghunatha
 Reddy, Shri Mulka Govinda
 Reddy, Shri R. N.
 Roshan Lai, Shri
 Saleem, Shri Mohammad Yunus
 Sangma, Shri E. M.
 Sanyal, Shri Sasankasekhar
 Sardar Amjad Ali, Shri
 Savita Behen. Shrimati
 Seyid Muhammad, Dr. V. A.
 Shah, Shri Manubhai
 Shahi, Shri Nageshwar Prasad
 Sharma, Shri K. L.
 Shastri, Shri Bhola Paswan
 Shekhawat, Shri B. S.
 Shilla, Shri Showaless K.
 Shishir Kumar, Shri
 Shukla, Shri Chakrapani
 Shukla, Shri M. P.
 Shyamkumari Devi, Shrimati
 Singh, Shri D. P.
 Singh, Shri I. T.
 Singh, Shri Kameshwar
 Singh, Shri Mahendra Bahadur
 Singh, Shri Mohan
 Singh, Shri Nathi
 Singh Shri Niranjana
 Singh, Shri Parbhu
 Singh, Shrimati Pratibha
 Singh, Shri Ranbir
 Singh, Shri Sultan
 Singh Shri T. N.

Singh, Shri Triloki
 Singh, Dr. V. B.
 Sinha, Shri Awadheshwar Prasad
 Sinha, Shri Indradeep
 Sisodia, Shri Sawaisingh
 Sivapiakasam, Shri S.
 Sukhdev Prasad, Shri
 Sultan, Shrimati Maimoona
 Swu, Shri Scato
 Tanvir, Shri Habib
 Thakur, Shri Gnnanand
 Tilak, Shri J. S.
 Tiwari, Shri Shankarlal
 Tiwary, Pt. Bhi'waniprasad
 Totu, Shri G. C.
 Tripathi, Shri kamalapati
 Trivedi, Shri H. M.
 Varma, Shrimati Narayani Devi Mtnak-
 lal Venigalla Satya narayana,
 Shri Wild. Shri Sikander Ali
 Yadav, Shri Shyam Lai

The motion was carried by a majority of the total membership of the House and by a majority of not less than two thirds of the Members present and voting.

MESSAGE FROM THE LOK SABHA

The Constitution (Thirty-second Amendment) Bill, 1973.

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"I am directed to inform Rajya Sabha that Lok Sabha at its sitting held on Wednesday, the 28th August, 1974 adopted the following motion in regard to the Constitution (Thirty-second Amendment) Bill, 1973:

"That the House do recommend to Rajya Sabha that Rajya Sabha do appoint a Member of Rajya Sabha to the Joint Committee on the BU! further to amend the Constitution of India in the vacancy caused by the retirement of Shri Sultan Singh from Rajya Sabha and do communicate to this

[Secretary General.]

House the name of the member so appointed by Rajya Sabha to the Joint Committee'.

2. I am to request that the concurrence of Rajya Sabha in the said motion and also the name of the Member of Rajya Sabha so appointed to the Joint Com-

mittee may be communicated to this House".

MR. DEPUTY CHAIRMAN: The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at fifty-four minutes past five of the clock till eleven of the clock on Thursday, the 29th August, 1974.